

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 622/2024

IN THE MATTER OF:

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA AND ORS.

...RESPONDENTS

INDEX

Sno.	Particulars	Page No.
1.	Objections to the report of the joint committee on behalf of Respondent No. 45, M/s Anand Knit.	1-6
2.	Supporting Affidavit	7-8
3.	<u>ANNEXURE R-1:</u> A copy of the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures.	9-24
4.	Vakalatnama	25
5.	Copy of Aadhar Card	26
6.	Proof of Service	

FILED THROUGH:

Sb

Archana yadav

Shivani chawla

[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]

3267



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 45- M/s Anand Knit

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 21.05.2025

Place: New Delhi

E-mail: siddharth.batra@satramdass.com

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 622/2024

IN THE MATTER OF:

VARUN GULATI

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STATE OF HARYANA AND ORS.

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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 45, M/S ANAND KNIT**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Anand Knit, Respondent No. 45, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 45 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.
3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any

deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted on 09.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The answering respondent further submits that a Show Cause Notice dated 16.09.2024 was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN allege non-compliance on grounds including high reduction in pollution parameters, non-compliance with TDS norms, low specific water consumption, and non-maintenance of ash disposal logbooks.
- 4.2. That it is submitted that all of the above issues were raised in the said Show Cause Notice, to which the answering respondent submitted a detailed and reasoned reply dated 01.10.2024. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Along with the said reply, the answering respondent also deposited the required performance security and re-sampling fee. A copy of the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.
- 4.3. That the answering respondent categorically denies the allegation of dilution and submits that the effluent generated by the unit is routed to the CETP via a dedicated pipeline after necessary filtration. The inspection report does not establish any direct causal link between the answering

respondent's PETP operations and the alleged pollution in Drain No. 6. The claim of dilution is based on assumption, and the observed reductions in COD/BOD indicate effective treatment, not dilution.

- 4.4. That Joint Committee Report alleges that there is non-compliance due to high reduction in pollution parameters which has been apprehended as dilution with fresh water in PETP among various other allegations.
- 4.5. That it is submitted that the answering respondent has installed appropriate infrastructure and maintains regular records as mandated. The answering respondent has denied the allegation of dilution and clarified in its reply to the Show Cause Notice that the observed parameters, including TDS levels, are influenced by the type of fabric and process undertaken. The inference of non-compliance drawn in the Joint Committee Report is not based on conclusive findings and fails to appreciate the respondent's actual treatment setup and operational safeguards.
- 4.6. That the answering respondent respectfully submits the following specific discrepancies in the Joint Committee Inspection Report, which were duly clarified in its reply to the Show Cause Notice dated 02.01.2025:
 - (a) **Section C – Production, Process and Infrastructure (Row 11):**
The report incorrectly records the consented water consumption as 45 KL. In fact, the valid Consent to Operate granted by HSPCB specifies water usage as 100 KL, and the recorded average is well within this limit.
 - (b) **Section D – Effluent Management and Disposal (Row 31):** The inspection report incorrectly records the status of stormwater management. The correct infrastructure available at the site is a

Storage Pit, which was in place at the time of inspection. The misstatement in the report does not reflect the actual on-ground arrangement.

- (c) **Section F – Fuel/Power Consumption (Row 37):** The report notes that the stack height is 30 meters “without monitoring platform”, which is factually incorrect. The stack is equipped with the requisite monitoring platform, and this infrastructure is available for verification by the inspecting authorities.
 - (d) **Section F – Fuel/Power Consumption (Row 38):** The Air Pollution Control Device (APCD) has been noted as “Wet Scrubber” alone, whereas the actual configuration includes *both a Wet Scrubber and Cyclone*, ensuring comprehensive pollution control. This partial recording is inaccurate and understates the respondent’s compliance efforts.
- 4.7. That the answering respondent has consistently implemented stringent compliance measures to ensure that operations remain in accordance with the prescribed norms. The respondent maintains proper records of water and effluent data, ensuring that all logbooks related to freshwater consumption and effluent generation are updated regularly.
- 4.8. That to further validate compliance, the answering respondent has undertaken third-party independent testing to verify that its PETP meets all prescribed norms. The answering respondent has also engaged environmental consultants to enhance internal compliance mechanisms and ensure adherence to all environmental standards.

- 4.9. That the answering respondent holds a valid Consent to Operate (Air and Water) and Hazardous Waste Authorization, both valid up to 30.09.2029. Additionally, the answering respondent had a No Objection Certificate (NOC) from the Haryana Water Resources Authority (HWRA) till 03.09.2024, and a timely renewal application had been submitted on 06.12.2024, and the same is under process. The answering respondent has also entered into a formal agreement for the scientific disposal of ash.
- 4.10. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families.
- 4.11. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-complying without a thorough and individualized assessment of its operational processes.
- 4.12. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering respondent has consistently adhered to prescribed environmental norms, holds valid

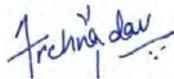
statutory permissions, and has taken proactive measures to ensure compliance.

- 4.13. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.
- 4.14. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 45- M/s Anand Knit
8A, Sagar Apartments, 6-Tilak Marg,
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Mob.: 9888884445

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Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

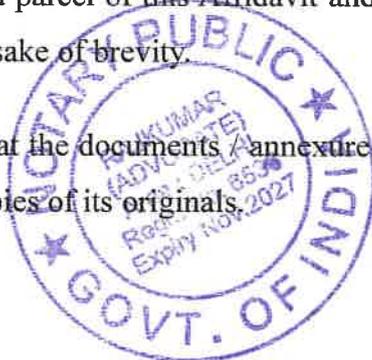
State of Haryana & Ors.

...Respondents

AFFIDAVIT

I, ROHIT ANAND S/o LT.SHRI RAJESHWAR KUMAR ANAND, aged about 42 years R/o G-4 MODEL TOWN 3 NORTH WEST DELHI 110009 do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 45, M/s ANAND KNIT, having its office at PLOT NO 650-651 HSIIDC BARHI IND.AREA PHASE-2 SONIPAT 131101, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.
3. I say that the documents / annexure produced along with the reply are true copies of its originals.



DEPONENT

For Anand Knit

Proprietor

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at GANNAUR on this 21th day of Feb, 2025.

For Anand Knit


Proprietor

DEPONENT



ATTESTED


NOTARY PUBLIC DELHI

24 FEB 2025



Ref. No.

Dated 01/10/2024

To

The Regional Officer
Haryana State Pollution Control Board
Sonipat

Subject:- Reply to Show Cause notice for Closure under section 33-A of water Act, 1974, prosecution action under section 43/44 of water Act 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Respected Sir

With reference to your letter no. HSPCB/SR/2024/1317 dt. 16.09.2024, Received on 25.09.2024. It is stated that we agree that the unit is involved in process of dyeing of Fabric and moreover the unit was inspected by the concerned Field Officer Sh. Anil Kumar, AEE along with CPCB team on 09.08.2024. Though, our CTO is valid upto 30.09.2029.

The samples for the inlet and outlet of ETP were collected by the concerned officer and after that sampling reports were released. In the reports it was found that the result of outlet of ETP has been found exceeding the prescribed limits i.e.

Sr. No.	Parameter Name	Result Mg/l	Limit Mg/l
1	TDS	3310	2100

Sir, it is clarified that we were earlier using hydro caustic to remove the excess amount deposited at dyeing of Fabric for reduction cleaning. Now, we have changed the dyeing process and currently we are using RCA i.e. Reduction Cleaning Agent and we have made self testing report from NABL approved lab and the report were found in the prescribed limits.

Sr. No.	Parameter Name	Result Mg/l	Limit Mg/l
1	TDS	1512	2100

The test report certifies that the ETP is functioning well and the test report no. WW/0924/30104 dt. 30.09.2024. We have also enclosed the MSDH copy. Moreover, the technical information regarding the reduction cleaning agent has been attached.

Furthermore, We have also deposited Performance security @ 100000/- vide UTR no. 1715109635 Dt 30.09.2024 and water testing fee amounting to Rs 4500/- vide UTR no. 037765320061 dt. 30.09.2024 receipt enclosed.

We have presented our true statements above and we will try our best to take due care to the environment. We request you to conduct a re-visit and re-sampling in the unit for collecting the samples for analysis and we assure to not repeat the same.

Thank you

Yours faithfully

For Anand Knit

Authorised Signatory


For Anand Knit
Prop.



SPECTRA TESTING LABS(OPC) PVT.LTD.

(FORMERLY KNOWN AS SPECTRA ANALYTIC LAB

THE RESULT YOU CAN TRUST

(An ISO 9001:2015 , 14001: 2015 , OHSAS 45001: 2018 Certified Company & NABL Accredited Laboratory)

Plot No :- 343/14, Krishna Colony , Sehatpur, Faridabad, Haryana-121003

Email: care.spectra@gmail.com | Website : www.spectraanalyticlabs.com | 9560653541,9310207829

TEST REPORT

Name & Address of Customer		Test Report Number	WW/0924/30104
M/s ANAND KNIT PLOT NO. 650-651 HSIIDC PHASE- II, BARHI SONEPAT HARYANA		Date of Report	30.09.2024
		Job Order Number	SAL/WW0924/27105
		Sample Description	One Sample of Waste Water
		Date of Sampling	26.09.2024
		Sampling Done by	Lab Representative
		Sample Location	Inlet of ETP
		Type of Sampling	Grab Sampling
		Sampling Protocol	SAL/SOP/7.3-WTR
Sample Received on	27.09.2024	Sample Quantity	2 Ltr
Analysis Start Date	27.09.2024	Sample Packing	Plastic Bottle
Analysis End Date	30.09.2024	Sample Marking	ETP Inlet

TEST RESULTS

WASTE WATER SAMPLE ANALYSIS

S. No	Parameters	Units	Results	Test Method
1	pH Value at 25 ⁰ C	-	8.16	IS: 3025 (Part-11) 1983 RA 2017
2	Total Suspended Solids	mg/l	214.0	IS: 3025 (Part-17) 1984 RA 2017
3	Chemical Oxygen Demand	mg/l	460.0	IS: 3025 (Part-58) 2006 RA 2017
4	Bio Chemical Oxygen Demand (at 27 ⁰ C for 3 days)	mg/l	87.1	IS: 3025 (Part-44) 1993 RA 2019
5	Oil & Grease	mg/l	29.1	IS: 3025 (Part-39) 1991 RA 2019
06	Total Dissolved Solids,(TDS)	mg/L	2020	IS:3025(P-18)

Page 1 Of 2

Chandra Dev
(Sr. Chemist)

Chandra Dev
Analyst

NOTE:

1. The Results given above are related to the tested sample , as received & mentioned parameters . The Customer Asked For the above tests only.
2. Responsibility of the Laboratory is Limited to the Invoiced Amount only.
- 3.This test report will not be generated again , either wholly or in part, without Prior Written Permission of the Laboratory.
- 4.This test report will not be used for any Publicity/legal Purpose.
- 5.The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- 6.This is Computer Generated Report does not Require Physical Delivery

Ambika Rawat
(Quality Manager)

Ambika Rawat
Checked by



AUTHORISED SIGNATORY



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Email: care.spectra@gmail.com | Website : www.spectraanalyticlabs.com | 9560653541,9310207829

TEST REPORT

Test Report Number : WW/0924/30104

Date of Report : 30.09.2024

WASTE WATER SAMPLE ANALYSIS

07	Ammonical Nitrogen (NH ₃)	mg/L	2.8	IS:3025(P-34)
08	Phenolic Compound (as C ₆ H ₅ OH)	Mg/l	<0.001	IS:3025(Part-43)
09	Sulphide (as S)	Mg/l	3.5	IS:3025(Part-29)
10	Chromium (as Cr)	Mg/l	0.56	IS:3025(Part-52)
11	Colour	Hazen	< 5.0	IS:3025(P-04)
12	Sodium Absorption Ratio	-	1.66	IS:3025(PART-34)

Page 2 Of 2

End of Report

Chandra Dev

(Sr. Chemist)

Analyst

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Ambika Rawat

(Quality Manager)

Checked by

Omesh Kumar

(Technical Manager)

AUTHORISED SIGNATORY



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Email: care.spectra@gmail.com | Website: www.spectraanalyticlabs.com | 9560653541,9310207829

TEST REPORT

Name & Address of Customer		Test Report Number	WW/0924/30103
M/s ANAND KNIT PLOT NO. 650-651 HSIIDC PHASE- II, BARHI SONEPAT HARYANA		Date of Report	30.09.2024
		Job Order Number	SAL/WW0924/27104
		Sample Description	One Sample of Waste Water
		Date of Sampling	26.09.2024
		Sampling Done by	Lab Representative
		Sample Location	Outlet of ETP
		Type of Sampling	Grab Sampling
		Sampling Protocol	SAL/SOP/7.3-WTR
Sample Received on	27.09.2024	Sample Quantity	2 Ltr
Analysis Start Date	27.09.2024	Sample Packing	Plastic Bottle
Analysis End Date	30.09.2024	Sample Marking	ETP Outlet

TEST RESULTS

WASTE WATER SAMPLE ANALYSIS

S. No	Parameters	Units	Results	Limits as per E(P)A for discharge in to Inland Surface Water	Test Method
1	pH Value at 25°C	-	7.88	5.5 to 9.0	IS: 3025 (Part-11) 1983 RA 2017
2	Total Suspended Solids	mg/l	55.3	100 max	IS: 3025 (Part-17) 1984 RA 2017
3	Chemical Oxygen Demand	mg/l	105.7	250 max	IS: 3025 (Part-58) 2006 RA 2017
4	Bio Chemical Oxygen Demand (at 27°C for 3 days)	mg/l	22.3	30 max	IS: 3025 (Part-44) 1993 RA 2019
5	Oil & Grease	mg/l	2.9	10 max	IS: 3025 (Part-39) 1991 RA 2019
6	Total Dissolved Solids,(TDS)	mg/L	1512	2100 MAX	IS:3025(P-18)

Page 1 Of 2

Chandra Dev

(Sr. Chemist)

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*Format No. SAL/7.8-01 Issue no.01 issue Date 05.01.2021 Rev.No.26.10.2023 *

Ambika Rawat

(Quality Manager)

Checked by

Omesh Kumar
(Technical Manager)

AUTHORISED SIGNATORY





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TEST REPORT

Test Report Number : WW/0924/30103

Date of Report : 30.09.2024

WASTE WATER SAMPLE ANALYSIS

07	Ammonical Nitrogen (NH ₃)	mg/L	1.5	50	IS:3025(P-34)
08	Phenolic Compound (as C ₆ H ₅ OH)	Mg/l	<0.001	1.0	IS:3025(Part-43)
09	Sodium Absorption Ratio(SAR)	-	1.66	26	IS:3025(PART-34)
10	Chromium (as Cr)	Mg/l	0.18	2.0	IS:3025(Part-52)
11	Colour	Hazen	< 5.0	150	IS:3025(P-04)
12	Sulphide (as S)	Mg/l	0.40	2.0	IS:3025(Part-29)

Page 2 Of 2

End of Report

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(Sr. Chemist)

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*Format No. SAL/7.8-01 Issue no.01 issue Date 05.01.2021 Rev.No.26.10.2023 *

Ambika Rawat

(Quality Manager)

Checked by

Omesh Kumar

(Technical Manager)

AUTHORISED SIGNATORY



ICICI Bank Advice Receipt**Date: 30 Sep 2024, 16:38:04**

Transaction Details

Account Number	: 016005006777
Transaction Date	: 30-09-2024
Transaction Amount	: 4,500.00
Debit/Credit	: Debit
Transaction Description	: INF/NEFT/037765320061/PUNB0491600/W aterT

Note: This is an electronically generated receipt and does not need any signature.

Printed on 30-09-2024 04:38:04 PM IST

Formulator Name:
JINTEX Corporation Ltd.,

Address:
No.7 Min Chuan Rd., Ta Yuan Ind. Park, Tao-Yuan Hsien 337 Taiwan
12F, No.126 section 4, Nanking East Road Taipei City, 10595 Taiwan, Taoyuan Taoyuan ...

Parent Organisation:
JINTEX Corporation Ltd.,

Contact:
Joshua Lai

ZDHC ID:
A704YA90

Email Address:
joshua.lai@jintex-chemical.com

Report Date:
22-09-2024 05:10 (UTC) Coordinated Universal Time

Report Expiration Date:
30-04-2025

Date Updated:
01-06-2024

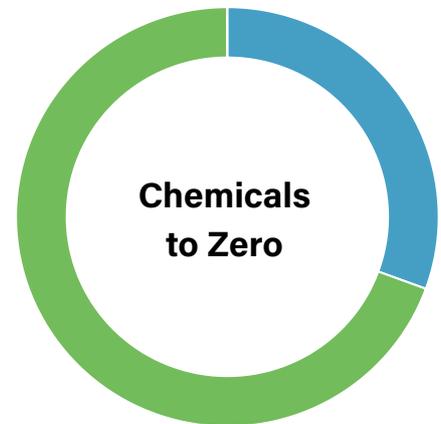


JINTEX Corporation Ltd., Overview

This ChemCheck Summary Report provides an overview of the formulator's public products on the ZDHC Gateway. The formulator has a total of 389 products uploaded and published on the ZDHC Gateway. Find the distribution of these products across the different Chemicals to Zero - Levels and ZDHC MRSL Conformance Levels below. Please note that the Chemicals to Zero - Level is rated based on the available ZDHC MRSL Conformance certifications uploaded on the ZDHC Gateway. Find more about Chemicals to Zero [here](#).

Chemicals to Zero Conformance Levels

<p>Foundational: The Chemicals to Zero Foundational Level considers chemical products that are ZDHC MRSL Conformance Level 1, 2 or 3 as described in the ZDHC MRSL Conformance Guidance.</p>	<p>30.59% Foundational</p>
<p>Provisionally Progressive: The Chemicals to Zero Progressive Level considers chemical products that meet the requirements of ZDHC MRSL Level 2 (at least) or Level 3 and are expected to respect the AFIRM RSL limits in articles, when applied accordingly to the chemical formulators instructions.</p>	<p>69.41% Prov. Progressive</p>
<p>Expired: Products that have expired from a Chemicals to Zero - Level as a consequence of an expired ZDHC MRSL Conformance certificate.</p>	<p>0.00% Expired</p>



Breakdown Chemicals to Zero - Levels

Find below the breakdown of all published ZDHC MRSL conformant chemical products into the Chemicals to Zero - Levels.

Chemicals to Zero Conformance Level	Count
Foundational	119
Provisionally Progressive	270
Expired	0
Total number of products	389

Breakdown ZDHC MRSL Conformance Levels

The graph below shows the ZDHC MRSL Conformance Level distribution of all published products under ZDHC MRSL v3.1. Please note that these products are rated as either Chemicals to Zero - Foundational or Chemicals to Zero - Progressive.



Total Published Products: 389

ZDHC MRSL v3.1

	Level 1	Document review of SDS for information relevant to ZDHC MRSLv3.1 and testing of the formulation which includes screening and analytical testing or only analytical testing.
	Level 2	Onsite assessment of management systems plus evidence that ZDHC MRSL v3.1 Level 1 principles of analytical evaluation for ZDHC MRSL conformance are fulfilled.
	Level 3	Chemical hazard assessment capability plus evidence that ZDHC MRSL v3.1 Level 1 and ZDHC MRSL v3.1 Level 2 principles for ZDHC MRSL conformance are fulfilled.
	Expired	Products that have expired from ZDHC MRSL v3.1 conformance.

JINTEX Corporation Ltd., Overview

Product Portfolio Selection

The following data reflects a selection of the formulator published ZDHC MRSL conformant products. Please note that the products and certifications have been chosen out of 1 published products within the formulator's total product portfolio, therefore, can be different from the total available products and products certifications on the ZDHC Gateway. Please find the definitions of ZDHC in the [ZDHC Conformance Guidance](#).

P649YP55 | Reduction HSA

ZDHC MRSL v3.1 Level 3 ★★

Chemicals to Zero: **Prov. Progressive****Textile, Textile Auxiliaries for Dyeing and Printing, Reducing agents****Other Name:** , Reduction HS A**Product Expiration Date:** No Expiration Date**Report expiration date**

The ChemCheck Summary Report expiration date is either the date of expiration of the Formulator's Gateway subscription OR the first product expiration date of all individually listed products in the product portfolio selection - whichever is earlier.

Product expiration date

The individual product expiration dates in the product portfolio selection reflects the expiration date based on the certification selected as per described hierarchy. The Chemicals to Zero Level and the ZDHC MRSL Level are the selected based on the highest available Chemicals to Zero Level from all available certifications. If multiple certifications with the same Chemicals to Zero Level are available the certification with the highest ZDHC MRSL Level is selected.

Note: ZDHC recommends to request updates of this report every 6 months.

Safety data sheet
according to GHS norms

Page 1/5

Printing date: 30.06.2023

Revision: 30.06.2023

Section 1: Identification of the substance

Product Name: **Reduction HSA**

Recommended use and restrictions on use: Reduction clearing agent.
Not fit for human and animal consumption.

Company :

Jintex Corporation Ltd.

No.7, Min-Chuan Rd., Ta-Yuan Ind. Park, Taoyuan City 33759 TAIWAN

Emergency contact phone numbers/fax numbers: +886-3-386-9968 Ext: 628/309

Section 2: Hazard(s) identification

Product hazard class: Hazardous to the aquatic environment

Label content:

Hazardous ingredients: None

Signal words: Warning

Hazard statements: H341: Suspected of causing genetic defect.
H413: May cause long lasting effect to aquatic life

Precautionary statements: P233: Keep container tightly closed.

P210: Keep away from sparks/open flames/hot surfaces–No smoking.

P403: Store in a well-ventilated place.

P305+P351+P338 If in EYES: Rinse cautiously with water for several minutes.

Remove contact lenses, if present and easy to do. Continue rinsing.

Other hazards: —

Section 3: Composition and Information on Ingredients

Mixtures:

Composition	CAS Number	%
Mixture of special reducing agents	6035-47-8	-

Hazardous ingredient	CAS Number	%
None		

Section 4: First Aid Measures

The first aid measures for different exposure routes:

Inhalation: Remove to fresh air.

Safety data sheet according to GHS norms

Page 2/5

Printing date: 30.06.2023

Revision: 30.06.2023

Skin Contact: Wash with water or water and soap.
Eye Contact: Rinse with plenty of water, seek medical attention if required.
Ingestion: Rinse mouth out with water. Seek medical advice in case of sickness.
The most important symptoms and hazardous effects: Skin contact : There may be mild irritation at the site of contact. Eye contact : There may be irritation and redness. Ingestion : N.A.
The protection of first aiders: None.
Notes to physicians: None.

Section 5: Fire-fighting measures

Suitable fire extinguishing media: Product does not burn. Use any of the extinguishing measures like Carbon dioxide, dry chemical power, foam, or fine spray appropriate to the source of fire.
Specific hazards may be encountered during firefighting: None.
Specific fire-fighting methods: None.
Special equipment for the protection of firefighters: Wear self-contained breathing apparatus and protect. Prevent contact with skin and eyes.

Section 6: Accidental Release Measures

Personal precautions: Avoid contact with liquid and vapors. Wear personal protective suits.
Environmental precautions: Avoid entering sewers or natural waters. Observe local byelaws.
Methods for cleaning up: Cover with inert absorbent material. (e.g. sand, sawdust) Collect as far as possible the resulting mass and discard the remainder by spraying water.

Section 7: Handling and Storage

Handling: General ventilation is required. Avoid eye contact. Avoid skin contact. Avoid breathing mist. Keep container closed.
Storage: Store in any dry place with general ventilation, in closed containers.

Section 8: Exposure Controls/Personal Protection

Engineering control: No assigned exposure limits known.
Control parameters: None
Personal protective equipment: Respiratory protection: NIOSH/MSHA approved respirator. Hand protection: Protective gloves. Eye protection: Safety glasses.

Safety data sheet
according to GHS norms

Page 3/5

Printing date: 30.06.2023

Revision: 30.06.2023

Skin and body protection: Wear overalls and boots.
Hygiene measures: Observe standard industrial hygiene practices for handling of chemical substances. Avoid contact with skin, eyes.

Section 9: Physical and Chemical Properties			
Appearance	Powder	Solid content (%)	Not determined
Color	White	pH value	10±1
Odor	Strong	Melting point	None
Corrosiveness	no data available	Boiling point	-
Flammability (solid,gas)	no data available	Explosion limits	no data available
Decomposition temperature	>100°C	Vapor density	no data available
Auto-ignition temperature	no data available	Solubility	Soluble in water
Vapor pressure	no data available	Chemical reactivity	no data available
Specific gravity (25°C)	no data available	Evaporation rate	no data available
Partition coefficient (n-octanol/water,logKow)	no data available	Flash point(°C)	>100°C
		Test method	Closed cup

Section 10: Stability and Reactivity
Stability: Stable at normal temperatures and storage conditions.
Possible hazardous reactions under specific conditions: None.
Conditions to avoid: Avoid temperatures above 50°C.
Materials to avoid: Strong bases. Strong oxidizing agents. Strong acids. Heavy metals.
Hazardous decomposition products: May reacts with acids releasing Sulfur dioxides.

Section 11: Toxicological information
Routes of exposure: Absorbed through skin. Eye contact. Inhalation.
Symptoms: None.
Acute toxicity: Acute Oral toxicity: LD50: >5000 mg/kg(Rat)
Primary irritant effect: Eye effects: May cause temporary discomfort/irritation. Skin effects: May be slight irritating.

Safety data sheet
according to GHS norms

Page 4/5

Printing date: 30.06.2023

Revision: 30.06.2023

Respiratory or skin sensitization: No sensitising effects known

Chronic toxicity or long-term toxicity: None

Section 12: Ecological information

Ecotoxicity:

Fish toxicity: LC50: 370 mg/l

Daphnia toxicity: EC50: NA

COD: 364mgO₂/g.

BOD: N.A.

Persistence and degradability: Not analysed

Bio accumulative potential: Not analysed

Mobility in soil: Not known

Other adverse effects: None

Section 13: Disposal Considerations

Methods of waste disposal:

Dispose of according to regulations by incineration in a special waste incinerator. Observe local byelaws.

Section 14: Transport information

United Nations number (UN No): Not regulated as a hazardous material by DOT, IMO or IATA.

UN Proper shipping name: None

Transport hazard class(es): None

Packing group: None

Marine pollutant (Yes/No): No

Specific transport measures and precautionary conditions: None

Section 15: Regulatory Information

Europe Regulation:

1. Regulation (EC) No 1272-2008

R.O.C. Taiwan Regulation:

1. Enforcement Rules of the Labor Safety and Health Act

2. Regulations of Hazard Communication on Dangerous and Harmful Material

3 Traffic Safety Regulations

4. Standards for the Storage, Clearance, and Disposal of Industrial Waste

Safety data sheet
according to GHS norms

Page 5/5

Printing date: 30.06.2023

Revision: 30.06.2023

Section 16: Other information

Literature references:

1. OHS MSDS database.
2. NIOSH – Registry of Toxic Effects of Chemical Substances.
3. Globally Harmonized System of Classification and Labelling of Chemicals.
4. MSDS Prepared as per GHS (Global Harmonised System) Norms.

Organization that prepared the SDS:	Name: Jindo Chemical Solutions Pvt Ltd	
	Address/Telephone number: Plot No. M18, 9 th Cross, 1 st Stage, Peenya Indl. Area, Bangalore - 560058 Telephone: +91-80-40124440	
Person who prepared the SDS:	Title: Manager (R&D)	Name: M Rajendran
Date of revision of SDS:	30.06.2023	

Reduction HSA

Reduction Clearing Agent in Acid Bath

ADVANTAGES:

- Suitable for polyester, cellulose, and their blended fabrics.
- Has excellent washing effect for unfixed disperse dyes on fabric surfaces.
- One bath process instead of the conventional two separate baths for reduction clearing and soaping.
- Increases productivity by saving rinsing time and water.
- Removes stains, and prevents white ground fabrics from staining.
- Environmentally friendly, APEO free.

PROPERTIES:

Appearance	White Powder
Solubility	Dissolve in cold or warm water
Storage Stability	After uses sealed the container, it will be stable at normal condition and can be stored one year.

APPLICATION:

The dosage of reduction HSA depends on color shade of dyed goods.

A. In general acid based reduction clearing:

Adjust pH to about 4.5 with HAc

Adds Reduction HSA 1~2g/l

Condition 75 ~ 85°CX20 ~ 30min.

Rinsing

B. Energy saving processes:

After dyeing, decrease temperature 80 ~ 90°C drain off not required.

Adds Reduction HSA 1 ~ 3g/l

Keeps dyeing machine running 20 ~ 30min.

Rinsing.

1. Procedure comparison

If total water of dyeing machine is 2000kg Equipment capacity
2000kg

Item	Conventional	Energy saving process
Total time	330min.	230min.
Total water	8000kg	4000kg
Waste water	8000kg	4000kg
Waste color	Dark red (or blue)	Slight red (or blue)

2. Washing fastness

Dyes	Blank test	Conventional	Energy saving process	
		Na ₂ S ₂ O ₄ 2g/l NaOH (45%) 2gpl	HSA1g/l	HSA2g/l
Red-152 1.5% Red-343 0.8% Red-212 1.0%	1°	3°	2~3°	3~4°
Blue-259 2.5%	2°	3°~ 4°	3°	4~5°

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 22nd day of May, 2025

Accepted, identified and certified subjected to the terms of the fees.

SS
[SIDDHARTH BATRA] [ARCHNA YADAV]

Shivani
[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]
Advocates

ANAND KNIT
650-651, Phase-2

Barhi ind. Area, Sonapat
GSTIN : 06AKMPA6952B1ZF

Client

Anand Knit
For Anand Knit

Prop.

 भारत सरकार
GOVERNMENT OF INDIA



रोहित आनंद
Rohit Anand

जन्म वर्ष / Year of Birth : 1982
पुरुष / Male

██████████ 4787





आधार – आम आदमी का अधिकार

 भारतीय विश्वैक्य पहचान प्राधिकरण
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For Anand Knit
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